

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2667**

ANSWERED ON 23/03/2023

**DELIMITATION OF PARLIAMENTARY AND ASSEMBLY
CONSTITUENCIES**

2667. Shri G.V.L. Narasimha Rao :

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the procedure followed for delimitation of Parliamentary and Assembly constituencies in 2008;
- (b) the organizations from which the Delimitation Commission received assistance in redrawing boundaries;
- (c) the role of State Governments in redesigning the borders of constituencies;
- (d) whether the Sachar Committee recommendation to not reserve constituencies with high Muslim population for scheduled castes was adopted by the Delimitation Commission;
- (e) whether any public hearings or meetings with political parties were conducted after preparing the draft report of delimited constituencies to seek feedback, if so, details thereof, if not, reasons therefor; and
- (f) time frame for conducting the next delimitation exercise?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

- (a): The delimitation of Parliamentary and Assembly constituencies was done according to the procedure laid down in the Delimitation Act, 2002.
- (b): The Election Commission of India (ECI) has informed that in accordance with the provisions of the Delimitation Act, 2002 (33 of 2002), the Delimitation Commission received assistance in redrawing boundaries from State Election

Commissioners, Chief Electoral Officers and Associate Members from the States concerned as well as with the Registrar General & Census Commissioner of India and simultaneously suggestions were also taken from stakeholders.

- (c): The State Governments have no role in redesigning the borders of constituencies.
- (d): The seats for Scheduled Castes and Scheduled Tribes were reserved as per the Constitutional and Legal provisions *i.e.* articles 330 and 332 of the Constitution of India read with sections 9(1)(c) and 9(1)(d) of the Delimitation Act, 2002.
- (e): As informed by the ECI, under the provisions of the Delimitation Act, 2002, the then Delimitation Commission had conducted public sittings in all concerned States/Union territories to hear the suggestions/ objections received from the public/political parties/organisations or otherwise *w.r.t.* its draft proposals published in the Central and State Gazettes. Further, after consideration of all suggestions/objections as received *w.r.t.* draft proposals or in the public sittings, the Delimitation Commission published its final orders in the Central and State Gazettes for public information. The details information is already in public domain on the Commission's website <http://eci.gov.in> under the head "Delimitation".
- (f): As per existing law, the next delimitation exercise may be conducted after the first census to be taken after the year 2026.
